



2026:AHC:32469

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 638 of 2026

Bachharaj Singh

.....Petitioner(s)

Versus

Board Of Revenue And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Singh
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Devendra Singh, learned counsel, holding the brief of Sri Suresh Singh, learned counsel for the petitioner, Sri Muneshwar Singh, learned standing counsel for the state-respondents and Sri Azad Rai, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.1/Board of Revenue, U.P. at Prayagraj to decide the Second Appeal No.2362 of 2025 (Satya Pratap Singh and Another vs. Additional Commissioner (Judicial), Prayagraj, within the stipulated time.

3. Counsel for the petitioner states that the second appeal filed by the private respondent, impleading the petitioner as opposite party, is pending before respondent no.1/Board of Revenue since 28.5.2025. He submitted that the second appeal has not been admitted, as such, appropriate direction be issued for the expeditious disposal of the second appeal within a time bound period.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.1 to consider the aforementioned second appeal for admission and pass appropriate order, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 13, 2026
C.Prakash

(Chandra Kumar Rai,J.)